

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/334/ (IB)/2017
NAME OF THE PETITIONER(S) : INTEGRATED FINANCE COMPANY LTD
NAME OF THE RESPONDENT(S) : PARVENU VANIGAM PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

10: ANANTHA SWAMY

R. DEVARAJ.

AUTHORIZED SIGNATORY

Applicant
Respondent

X. [Signature]

ORDER

Counsel representing both the parties are present. Counsel for respondent submitted that they have made a proposal for settlement and the same is furnished to the other side. Counsel for petitioner stated that the terms given in the proposal are not acceptable to the petitioner. Counsel for respondent stated that OP 476/2008 is pending before the Hon'ble High Court of Madras against the Arbitration Award and prayed time for placing a copy of the same. Time extended at request of both the counsel for making their submissions. Put up on 08.11.2017 at 10.30 A.M.

[Signature]
K Anantha Padmanabha Swamy
Member (Judicial)

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